

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 53/2019
in
OA No. 3557/2018**

this the 26th day of April, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

Manohar Singh
Aged 75 years
S/o (L) Sh. Sampuran Singh
R/o B-33, Bhagwati Garden
Uttam Nagar, New Delhi – 59.

(Applicant in person)

... Petitioner

Ms. Bharti, Jt. Secretary
Public Grievances, Ministry of Power
Shram Shakti Bhawan
New Delhi – 1.

(By Advocate :Mr. YP Singh)

... Respondent

ORDER (ORAL)

Ms. Nita Chowdhury:

When the matter is taken up, counsel for respondent informs that they have disposed of the representation of the applicant. Hence, in view of the substantial compliance with the order of the Court, notice is discharged and CP is closed. However, applicant is given liberty to take further legal recourse, if so advised, in accordance with law. No costs.

**(S.N. Terdal)
Member (J)**

**(Nita Chowdhury)
Member (A)**

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